



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ४, अंक २१(२)]

शुक्रवार, मार्च २३, २०१८/चैत्र २, शके १९४०

[पृष्ठ ३, किंमत : रुपये २७.००

असाधारण क्रमांक ४६

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Mumbai Municipal Corporation (Amendment) Bill, 2018 (L. A. Bill No. XVIII of 2018), introduced in the Maharashtra Legislative Assembly on the 23rd March 2018, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
I/c Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. XVIII OF 2018.

A BILL

further to amend the Mumbai Municipal Corporation Act.

III of 1888. WHEREAS it is expedient further to amend the Mumbai Municipal Corporation Act, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-ninth Year of the Republic of India as follows :—

1. This Act may be called the Mumbai Municipal Corporation Short title. (Amendment) Act, 2018.

- Amendment of section 398 of III of 1888. **2.** In section 398 of the Mumbai Municipal Corporation Act (hereinafter referred to as “ the Mumbai Municipal Corporation Act ”), in sub-section (2),—
- (a) after the words “ or trading in agricultural produce ” the words, brackets and figures “ , animals, elegant or exotic birds and elegant or exotic fishes (except those animals, birds and fishes prohibited under the Wildlife (Protection) Act, 1972 or under any other law for the time being in force) ” shall be inserted ;
- (b) after the words “ any of the items of agricultural produce ” the words, brackets and figures “ , animals, elegant or exotic birds and elegant or exotic fishes (except those animals, birds and fishes prohibited under the Wildlife (Protection) Act, 1972 or under any other law for the time being in force) ” shall be inserted.
- Amendment of section 401 of III of 1888. **3.** In section 401 of the Mumbai Municipal Corporation Act, in sub-section (1), after the words “ for sale any animal ” the words, brackets and figures “ , elegant or exotic bird and elegant or exotic fish (except those animals, birds and fishes prohibited under the Wildlife (Protection) Act, 1972 or under any other law for the time being in force) ” shall be inserted.
- Amendment of section 406 of III of 1888. **4.** In section 406 of the Mumbai Municipal Corporation Act, in clause (f), after the words “ trading in agricultural produce ” the words, brackets and figures “ , animals, elegant or exotic birds and elegant or exotic fishes (except those animals, birds and fishes prohibited under the Wildlife (Protection) Act, 1972 or under any other law for the time being in force) ” shall be inserted.
- Amendment of section 461 of III of 1888. **5.** In section 461 of the Mumbai Municipal Corporation Act, in clause (ma), after the words “ trading in, agricultural produce ” the words, brackets and figures “ , animals, elegant or exotic birds and elegant or exotic fishes (except those animals, birds and fishes prohibited under the Wildlife (Protection) Act, 1972 or under any other law for the time being in force) ” shall be inserted.

STATEMENT OF OBJECTS AND REASONS.

Sub-section (2) of section 398 of the Mumbai Municipal Corporation Act (III of 1888), provides that, the corporation may also establish markets for purchase and sale of or trading in agricultural produce specified in Schedule JJ appended to the said Act. Sub-section (1) of section 401 of the said Act, provides that, no person shall, without a licence from the Commissioner, sell any animal or article in Municipal Market. No such provisions are contained in the said Act providing for establishment of Municipal Market for purchase and sale of or trading in animals, elegant or exotic birds and elegant or exotic fishes (except those animals, birds and fishes prohibited under the Wildlife (Protection) Act, 1972 or under any other law for the time being in force). Section 398 of the Act empowers the Corporation, with the previous sanction of the State Government, to issue a notification to add, amend or cancel of any of items only of agricultural produce specified in Schedule JJ. Therefore, it is expedient to amend sections 398, 401, 406 and 461 of the said Act, suitably, so as to provide for purchase and sale of or trading in animals, elegant or exotic birds and elegant or exotic fishes (except those animals, birds and fishes prohibited under the Wildlife (Protection) Act, 1972 or under any other law for the time being in force) in Municipal Markets.

2. The Bill seeks to achieve the above objectives.

Mumbai,
Dated the 21st March 2018.

DEVENDRA FADNAVIS,
Chief Minister.